

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 877 of 2019

IN THE MATTER OF:

M/s. Asian Wind Energy Pvt. Ltd. ...Appellant

Vs.

M/s. Santha Spinning Mills Pvt. Ltd. ...Respondent

Present: For Appellant: - Mr. Ravi Raghunath and Ms. Aakash Lodha, Advocates.

For Respondent: - None

O R D E R

03.09.2019— Learned counsel for the Appellant has pointed out the typographical error in the fourth line of the order dated 29th August, 2019 wherein in place of “6th March, 2019”, it has been wrongly typed as “6th May, 2019”.

In the circumstances, we direct to correct the date as “6th March, 2019” in place of “6th May, 2019” in the fourth line of the order dated 29th August, 2019.

The order dated 29th August, 2019 stands modified to the extent above.

The Office is directed to make necessary typographical correction in the order dated 29th August, 2019 as pointed out and ordered above.

Contd/-.....

Let corrected certified copy of the order be forwarded to the parties.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

(Kanthi Narahari)
Member(Technical)

Ar/g